COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 142 OF 2018

Dated: 24th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Inland Power Ltd. Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Respondent(s)

Commission & Ors.

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. C.K.Rai

Mr. Sachin Dubey for R-1

ORDER

The learned counsel appearing for the first Respondent submitted that they are filing the reply during course of the day in the Registry.

Submission made by the learned counsel appearing for the Respondent No. 1, as stated above, is placed on record.

The learned counsel appearing for the first Respondent No. 1 is permitted to file his reply in this matter today after duly serving copy on the other side.

Learned counsel appearing for the Appellant prays for 3 weeks' time to file rejoinder after duly serving copy on the other side.

Submission made by the learned counsel appearing for the Appellant as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in this matter on or before 22.10.2018 after duly serving copy on the other side.

List this matter on <u>31.10.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Pr/kt